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**PRELIMINARY EXAMINATION DISTRICT JUDGE (ENTRY LEVEL) 2015**

All questions carry equal marks.

For 100 Questions maximum marks 300.

For every wrong answer, one mark would be subtracted.

Select the nearest correct answer from amongst the four answers given below each questions.

Time allowed three hours.

Follow instructions as given in the admit card and separate sheet for filling up O.M.R. Card (Answer Sheet).

**PART-1**  
**LAW**

1. The words 'Secular' and 'Socialist' were added to the Indian Constitution in 1975 by amending the
  - (a) Preamble
  - (b) Directive Principles
  - (c) Fundamental Rights
  - (d) All of them
2. Which of the following Articles of the Indian Constitution recognizes the Doctrine of Double Jeopardy
  - (a) Article 22(2)
  - (b) Article 21(2)
  - (c) Article 20(2)
  - (d) None of them
3. Which of the following is not a decree:
  - (a) Rejection of a plaint
  - (b) Dismissal in default
  - (c) Both (a) and (b)
  - (d) None of the above.
4. Rule of 'constructive res judicata' is contained in which explanation to Section 11 of the C.P.C.
  - (a) Explanation II
  - (b) Explanation III
  - (c) Explanation IV
  - (d) Explanation V
5. "Framing of issues" is provided by which Rule of C.P.C.?
  - (a) Order XV Rule 1
  - (b) Order XIV Rule 1
  - (c) Order XVI Rule 1
  - (d) Order XIII Rule 1
6. Expiry of period of limitation
  - (a) Extinguishes the debt.
  - (b) Renders the debt unenforceable
  - (c) Both (a) and (b)
  - (d) None of the above
7. It is not necessary that an acknowledgment with Section 18 of Limitation Act must contain a promise to pay or should amount to a promise to pay. The statement is ....
  - (a) True
  - (b) False
  - (c) Partly correct
  - (d) None of the above

8. Simultaneous issue of warrant and proclamation under Cr. P.C. is ....
  - (a) Legal
  - (b) Illegal
  - (c) Depends
  - (d) None of the above
9. Who amongst the following can grant conditional order for removal of nuisance under Section 133 of Cr.P.C.
  - (a) District Magistrate
  - (b) Any Magistrate
  - (c) Any Executive Magistrate
  - (d) None of the above.
10. The basic idea embedded in Section 27 of Evidence Act is the doctrine of ....
  - (a) Necessity
  - (b) Confirmation by subsequent events
  - (c) Agency
  - (d) None of the above.
11. Under which Section of Cr.P.C., bail in anticipation of arrest is filed?
  - (a) Section 438
  - (b) Section 482
  - (c) Section 440
  - (d) Section 439
12. Indian Evidence Act applies to both Civil and Criminal Proceedings before a Court. Is the statement ....
  - (a) Not correct
  - (b) Correct
  - (c) Partly correct
  - (d) None of the above
13. Which of the following Sections of the Evidence Act deals with 'burden of proving fact especially within knowledge'?
  - (a) Section 105
  - (b) Section 106
  - (c) Section 107
  - (d) Section 108
14. Past performance of contract for sale of immovable property is contemplated under which Section of T.P. Act
  - (a) Section 51
  - (b) Section 52
  - (c) Section 53
  - (d) Section 53A
15. Transfer of his share of a dwelling house of an undivided family by a co-owner to a non-family member will not vest with the transferee the transferor's right of ...
  - (a) Partition
  - (b) Common or part enjoyment
  - (c) Joint possession of the dwelling house
  - (d) Both (b) and (c)
16. A right created by transfer on the same date is to be determined by looking into the
  - (a) Document first in point of time.
  - (b) Document 2<sup>nd</sup> in point of time
  - (c) Equal rights
  - (d) To be determined at the will of the transferor
17. The principle that no one shall be allowed to benefit himself at the expense of another is known as ....
  - (a) Quantum mervit
  - (b) Nudam pactum
  - (c) Unjust enrichment
  - (d) Quantum valebant

18. If a person accepts a lesser sum of money than what was contracted for a discharge of the whole debt, it is known as ...
- (a) Remission
  - (b) Alteration
  - (c) Recession
  - (d) Waiver
19. If money is paid to influence a person for obtaining a job, then
- (a) The money is recoverable if the job is not obtained
  - (b) The agreement can be enforced for performance
  - (c) The agreement cannot be enforced for performance
  - (d) The agreement is void because of coercion
20. For a binding contract both the parties to the contract must
- (a) Agree within each other
  - (b) Stipulate their individual offer and consideration
  - (c) Agree upon the same thing in the same sense
  - (d) Put clear offer and counter offers
21. Which of the following Sections of Specific Relief Act deals with recovery of specific immovable property?
- (a) Section 3
  - (b) Section 4
  - (c) Section 5
  - (d) Section 6
22. A contract of employment by or against an employer ....
- (a) Can be specifically enforced
  - (b) Cannot be specifically enforced
  - (c) Depends
  - (d) None of the above.
23. 'Goods identified and agreed upon at the time of a contract of sale is made', is termed as ....
- (a) Contingent goods
  - (b) Specific goods
  - (c) Unascertained goods
  - (d) None of the above.
24. The sales of Goods Act, 1930 deals with
- (a) Immovable property only
  - (b) Movable property only
  - (c) Both (a) and (b)
  - (d) None of the above.
25. .... Prima facie passes with the property
- (a) Title
  - (b) Risk
  - (c) Possession
  - (d) None of the above
26. Persons who have entered into partnership with one another are collectively called:
- (a) Partners
  - (b) Directors
  - (c) Firms
  - (d) None of the above
27. The liability of 'holding out' is an application of the principle of
- (a) Agency
  - (b) Estoppel
  - (c) Vicarious liability
  - (d) None of the above

28. The interest of a partner in his firm means  
(a) Value of share in the assets of the firm  
(b) Value of share in the profits of the firm  
(c) Both (a) and (b)  
(d) None of the above
29. Retirement from firm and dissolution of firm are not synonymous in their  
(a) Juridical content  
(b) Legal implications  
(c) Legal consequences  
(d) All of the above
30. On each presentation of cheque and its dishonour, a fresh ..... accrues to the payee.  
(a) Right  
(b) Cause of action  
(c) Locus standi  
(d) None of the above.
31. Can the Magistrate order an investigation on the allegation of an offence under Section 138 of N.I. Act?  
(a) Yes  
(b) No  
(c) Depends  
(d) None of the above
32. Three cheques got dishonoured. A joint demand notice was sent regarding all three cheques. A single complaint regarding all three cheques is  
(a) Maintainable  
(b) Not maintainable  
(c) Depends  
(d) None of the above
33. Which of the following is not an Alternative Dispute Resolution (ADR) mechanism?  
(a) Arbitration  
(b) Lok Adalat  
(c) Lokayukta  
(d) Conciliation
34. An arbitrator has greater flexibility than a judge, in terms of procedure and rules of evidences. The statement is  
(a) True  
(b) False  
(c) Partly correct  
(d) None of the above.
35. An arbitral award shall be enforced under the C.P.C. in the same manner as if it were a decree of the Court.  
(a) True  
(b) False  
(c) Partly correct  
(d) None of the above.
36. Which of the following is a school of Hindu Law?  
(a) Mitakshara  
(b) Dayabhaga  
(c) Both (a) and (b)  
(d) None of the above
37. A person may be a Hindu by .....  
(a) Birth  
(b) Conversion  
(c) Both (a) and (b)  
(d) None of the above.
38. Marital relationship comes to an end in the case of .....  
(a) A judicial separation  
(b) Restitution of conjugal rights  
(c) Divorce  
(d) Both (a) and (b)

39. Is the daughter bound to maintain her aged or infirm parents like the son?  
(a) Yes (b) No  
(c) Never (d) Only under order of Court
40. Divorce on ground of conversion is ..... To converting spouse  
(a) Not available (b) Available  
(c) Available to both (d) Not available to any of the spouse
41. Prophet Mohammad's journey to Madina marks the beginning of a new era called  
(a) Ramadan (b) Shaaban  
(c) Hegira (d) Shavval
42. In Muslim law, marriage is .....  
(a) A sacrament (b) A civil contract  
(c) A divine act (d) None of the above.
43. It is necessary that Ijab and Qubul shall be completed in one meeting. The statement is .....  
(a) True (b) False  
(c) Partly correct (d) None of the above.
44. If a Christian or Jew embraces Islam. His marriage with Christian or Jewish wife is ...  
(a) Dissolved (b) Not dissolved  
(c) Depends (d) None of the above.
45. If a Christian or Jew embraces Islam. His marriage with Hindu wife is ....  
(a) Dissolved (b) Not dissolved  
(c) Depends (d) None of the above.

**PART-II**  
**ENGLISH LANGUAGE**

46. I ..... down.  
(a) fallen (b) fell  
(c) felled (d) falling
47. Will you be ..... tomorrow?  
(a) Come (b) came  
(c) coming (d) income
48. Tomorrow ..... better than today.  
(a) is (b) was  
(c) will be (d) are
49. The reverse of 'barbarism' is .....  
(a) Violence (b) Civilization  
(c) Selfishness (d) Generosity

50. One word for "a person to travel in a spacecraft" is  
(a) Astronomer (b) Astronaut  
(c) Astrologer (d) Astro turf
51. The word that takes the prefix "un" is  
(a) Respect (b) Fortunate  
(c) Understand (d) Regard
52. Which one of the following words does not rhyme with other three words.  
(a) Why (b) My  
(c) Pray (d) Die
53. A "Pandit" has to be presented with a ....  
(a) Citation (b) Donation  
(c) Gift (d) Certificate of merit
54. Gandhi ..... a great man.  
(a) was (b) is  
(c) could be (d) would be
55. A person who does not believe in existence of God.  
(a) Theist (b) Heretic  
(c) Fanatic (d) Atheist
56. Story of old time gods or heroes is:  
(a) Lyric (b) Romance  
(c) Legend (d) Epic
57. A person who is indifferent to pains and pleasures of life:  
(a) Sadist (b) Stoic  
(c) Psychiatrist (d) Aristocrat
58. A disease which spreads by contact  
(a) Incurable (b) Fatal  
(c) Infectious (d) Contagious
59. Custom of having many wives  
(a) Polygamy (b) Misogamy  
(c) Bigamy (d) Monogamy
60. Unless he ..... this office, I will not say anything.  
(a) left (b) did not leave  
(c) leaves (d) had left
61. I .... the news an hour ago  
(a) heard (b) have heard  
(c) was hearing (d) have been hearing

62. May I request ..... you again to consider my case favourably.  
(a) to (b) onto  
(c) of (d) no preposition required
63. Mark the right synonym of "Lethargy":  
(a) Serenity (b) Listlessness  
(c) Impassivity (d) Laxity
64. For the first week, the apprentice felt like a fish out of water.  
(a) Frustrated (b) Homeless  
(c) Disappointed (d) Uncomfortable
65. Which one word below is correctly spelt  
(a) Survilance (b) Surveillance  
(c) Surveilance (d) Surveilance

**PART-III**  
**REASONING/MATHEMATICS**

66. 'Secretly' is related to 'openly' in the same way as '.....' is related to 'Rudely'.  
(a) Badly (b) Closely  
(c) Politely (d) Effectively
67. If South becomes North-East, East becomes West-North and so on, what will west become?  
(a) East (b) East-North  
(c) South-East (d) South
68. All guilty politicians were arrested. Ram and Shyam were amongst those arrested.  
(a) Ram and Shyam were guilty (b) Ram and Shyam were not politicians  
(c) All arrested are politicians (d) All politicians are guilty
69. Meenu is Ramesh's mother's daughter's daughter. How is Meenu related to Ramesh?  
(a) Aunt (b) Niece  
(c) Nephew (d) Uncle
70. In a cricket series, India defeated Australia twice, Australia defeated Pakistan twice, Pakistan defeated India twice, India defeated New Zealand twice. Which country has won the most number of times?  
(a) Pakistan (b) India  
(c) Australia (d) New Zealand
71. Sum total of all angles in a triangle is .....  
(a)  $120^{\circ}$  (b)  $90^{\circ}$   
(c)  $180^{\circ}$  (d)  $360^{\circ}$

72. A person was appointed on salary of Rs.8700 p.m. Considering his good work he was given increased salary of Rs.8740 p.m. in next year. Then in next year his salary was increased to Rs.8780 p.m. and so on. What would be his salary expectation be at the end of the 10 years for the next year.
- (a) 9060 (b) 9100  
(c) 9140 (d) 9180
73. The list price of an article is Rs.20. There is a discount of 5%. What will be the selling price?
- (a) Rs.18 (b) Rs.19  
(c) Rs.21 (d) Rs.15
74. What is the correct arrangement of these fractions in ascending order  $\frac{1}{2}$ ;  $\frac{2}{3}$ ;  $\frac{1}{4}$  and  $\frac{1}{3}$
- (a)  $\frac{2}{3}$ ,  $\frac{1}{3}$ ,  $\frac{1}{2}$ ,  $\frac{1}{4}$  (b)  $\frac{1}{2}$ ,  $\frac{1}{3}$ ,  $\frac{2}{3}$ ,  $\frac{1}{4}$   
(c)  $\frac{1}{4}$ ,  $\frac{1}{3}$ ,  $\frac{1}{2}$ ,  $\frac{2}{3}$  (d)  $\frac{1}{3}$ ,  $\frac{1}{4}$ ,  $\frac{1}{2}$ ,  $\frac{2}{3}$
75. Give the correct answer MN, LO, KP,.....?
- (a) RS (b) JQ  
(c) IJ (d) QR
76. Pituitary : Brain :: Thyroid : .....
- (a) Stomach (b) Liver  
(c) Neck (d) Mouth
77. 10:60:20: ...?
- (a) 140 (b) 120  
(c) 80 (d) 100
78. In a certain code, RAVI is coded as 5143, and CHARVI is coded as 681543. How will VIRHA be coded?
- (a) 43581 (b) 43851  
(c) 34851 (d) 34581
79. A clock always has
- (a) Alarm (b) Hands  
(c) Frame (d) Battery
80. Multiplication is continuous addition. Division is continuous subtraction.
- (a) Both statements are wrong  
(b) Both statements are correct  
(c) First statement is correct but second is wrong  
(d) First statement is incorrect but second is correct
81. Sale price of an article is Rs.120. Sales tax is @ 10% of selling price. Service tax is 1% of selling price. There is a special discount of Rs.20. What is the net price for a buyer.
- (a) Rs.113.20 (b) Rs.111.00  
(c) Rs.133.20 (d) Rs.134.00



82. In an equilateral triangle, two sides are only equal and all three angles are equal.  
(a) Both statements are correct.  
(b) First statement is wrong but second is correct  
(c) Second statement is wrong but first is correct  
(d) Both statements are wrong.
83. There are 5 roads leading to a town from a village. The number of different ways in which a villager can go to the town and come back is  
(a) 25 (b) 20  
(c) 10 (d) 5
84. In a square there is a circle touching the four sides of the square. The side of square measures 2 inches. The area of the circle will be  
(a) 3.14 sq inch (b) 6.28 sq inch  
(c) 4 sq inch (d) 8 sq inch
85. A man buys 2 kg apples @ 40 per kg., 6 eggs @ Rs.24 per dozen, 3 loafs of bread @ 9 each and 1-1/2 lts of milk @ 20 per lt. What has he spent on total purchases.  
(a) Rs.106 (b) Rs.120  
(c) Rs.93 (d) Rs.149

**PART-IV**  
**GENERAL KNOWLEDGE**

86. Who was the temporary Chairman of the Constituent Assembly of India?  
(a) Dr. Rajendra Prasad (b) Acharya J.B.Kripalani  
(c) Dr. Sachchidanand Sinha (d) Dr. B.R.Ambedkar
87. What was the capital of British India prior to New Delhi?  
(a) Bombay (b) Madras  
(c) Calcutta (d) Lahore
88. On 15<sup>th</sup> August, 1947 what happened in India?  
(a) Indian became Republic (b) British left India  
(c) India gained Independence (d) Constituent Assembly was formed.
89. Principal seat of Rajasthan High Court is at .....?  
(a) Jaipur (b) Udaipur  
(c) Ajmer (d) Jodhpur
90. Who was the first an Advocate General then Solicitor General and then Attorney General?  
(a) M.C.Shetalwad (b) M.C.Chagla  
(c) L.N.Sinha (d) Soli Sohrabjee

91. MRTP Act was enacted to .....?  
(a) Control FDI in India (b) Control Foreign Exchange  
(c) Regulate big companies (d) Encourage small industries
92. Which mission took man to moon?  
(a) Mercury (b) Aryabhat  
(c) Appolo (d) NASA
93. Through how many states does river Ganga flow?  
(a) 4 (b) 3  
(c) 5 (d) 2
94. Who was the second President of India?  
(a) Dr. Zakir Hussain (b) Dr. Rajendra Prasad  
(c) Dr. Sarvpalli Radhakrishnan (d) V.V.Giri
95. Which one of the following does a TV remote control unit use to operate a TV set.  
(a) Light waves (b) Sound waves  
(c) Micro waves (d) Radio waves

**PART-V**  
**COMPUTER**

96. What is the function of UPS?  
(a) Speeds up the calculation (b) Maintains the computer  
(c) Ensures continuous running (d) Provides extra memory
97. Window platform is incorruptible. LINUX is not effected by virus.  
(a) First statement is correct but second is not correct.  
(b) First statement is wrong and second is correct.  
(c) Both are wrong  
(d) Both are correct
98. While typing on computer keyboard, the button 'ENTER' is used for .....?  
(a) Entering data typed (b) Making space for additions  
(c) Change of line (d) Save data
99. There are two basic kinds of primary memory, RAM and ROM. Contents of RAM cannot be changed whereas ROM can be changed.  
(a) Both statements are incorrect  
(b) Both statements are correct  
(c) First statement is correct but second is wrong  
(d) First statement is wrong but second is correct.

100. IBM stands for
- (a) Indian Business Machine
  - (b) Interchangeable Business Machine
  - (c) International Broadband Mechanism
  - (d) International Business Machine

The space below may be used for rough work